

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3786 of 2020

Mariyus Guria @ Meruyus Guria Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pravin Kumar, Advocate

For the Opp. Party : Mr. Shekhar Sinha, P.P.

02/08.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Pravin Kumar, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

Petitioner has been made accused in connection with Anandpur P.S. Case No. 03 of 2019 corresponding to S. T. Case No. 05 of 2020.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 10473 of 2019.

The only ground for renewal of the prayer for bail is that the charge has been framed but no witness has been examined.

However, considering the nature of allegation levelled against the petitioner, I am not inclined to reconsider the prayer for bail of the petitioner. The prayer for bail of the petitioner is hereby rejected.

(Rongon Mukhopadhyay, J.)